

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB- 1718/ND/2019

In the matter of :  
MR Industries Services  
Vs.  
HI Rise Infratech. (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION  
Under Section 9 of IBC Code, 2016

Order delivered on 15.11.2019

Coram :  
Sh. Ch. Mohd. Shareif Tariq ,  
Hon'ble Member (Judicial)  
Shri K.K. Vohra,  
Hon'ble member (Technical)

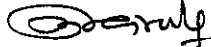
For the Petitioner /Op. Creditor : -  
For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time, the matter is adjourned as directed by the  
Hon'ble Members.

Put up on 20.2.2019.

  
(Madhu Narula)  
Court Officer

Surjit